

18

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2880/97

New Delhi, this the 9th day of August, 2000

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)
HON'BLE MR. S.A.T. RIZVI, MEMBER (A)

Sh. Praveen Kumar, S/O Sh. Roop Chand,
R/O Y-4980, Balbir Nagar, Shahdara,
Delhi-32.

.....Applicant

(By Advocate: Sh. S.D.Raturi, proxy
counsel for Sh. G.D.Gupta)

Versus

1. Chief Secretary, Govt. of N.C.T.
of Delhi, 5, Sham Nath Marg, Delhi
- 110 054.

2. Inspector General of Prisons,
Delhi, Prisons Headquarters, Near
Lajwanti, Garden Chowk, New Delhi.

....Respondents

(By Advocate: Sh. V.Pandita)

ORDER (Oral)

Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

The applicant had filed this OA impugning his termination from service by order dated 28.11.97 passed by the respondents. Today, when the case has been taken up for final hearing, Sh. S.D.Raturi, learned proxy counsel for the applicant confirms the submissions made by him earlier and noted in Tribunal's order dated 1.6.2000, namely, that the applicant has since been re-instated in service in supersession of the impugned termination order (Annexure-A).

2. In the circumstances, Sh. Vijay Pandita, learned counsel submits that nothing further survives in the OA as the main relief prayed for the applicant to set aside the impugned termination order and re-instating the applicant, has already been given by the respondents during the pendency of the OA.

18

(2)

(19)

3. Noting the above, we agree that nothing further survives in this OA. However, Sh. S.D.Raturi, learned proxy counsel has submitted that the respondents have yet to pass the appropriate order with regard to intervening period. If this has not been done, the respondents shall do so as expeditiously as possible in accordance with rules with intimation to the applicant. No order as to costs.

DR
(S.A.T. Rizvi)
Member (A)

Lakshmi
(Mrs. Lakshmi Swaminathan)
Member (J)

/sunil/